

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9818/2013

SANJAY KUMAR JAIN

Petitioner(s)

VERSUS

STATE OF U.P & ORS
(with office report)

Respondent(s)

Date : 28/10/2015 This petition was called on for hearing today.

For Petitioner(s) Mr. Anil Kumar Sharma,Adv.
 Dr. Vinod Kumar Tewari,Adv.

For Respondent(s) Ms. Jemtiben,Adv.
 Mr. A. Raghunath,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks time, as last chance is given to the learned counsel for the respondent Nos. 2 to 4 to file the counter affidavit.

Fresh steps for the service of notice by usual mode to the unserved respondent No.1 shall be taken by the learned counsel for the petitioner within a period of four weeks.

List again on 15.1.2016.

(M V RAMESH)
Registrar